

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3398  
ANSWERED ON:31.08.2012  
ASSISTANCE TO VICTIMS OF DOWRY HARASSMENT  
Roy Shri Nripendra Nath

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

- (a) whether any assistance, financial or otherwise is provided by the Government to victims of dowry harassment;
- (b) if so, the details of such assistance provided during each or the last three years and the current year;
- (c) whether the Non-Government Organisations (NGOs) also provided financial assistance to such victims; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) & (b): The Ministry does not have any scheme to provide any assistance, financial or otherwise to victims of dowry harassment. However, victims of dowry harassment can seek various reliefs under the provisions of Protection of Women from Domestic Violence Act, 2005, besides taking recourse to various provisions of Indian Penal Code (IPC).

However, Section 357 of Cr.PC provides for award of appropriate compensation by the courts to victims of crime who have suffered any loss or injury. Section 357A of Cr.PC provides that a Scheme be prepared by every State Government in co-ordination with Central Government for providing funds for the purpose of compensating victims of crime or their dependents. Whenever a recommendation is made by the Court for compensation, the District Legal Service Authority or the State Legal Service Authority, as the case may be, shall decide the quantum of compensation to be awarded under this scheme.

(c) & (d): The Government does not have any information regarding any financial assistance provided by the Non-Governmental Organisations (NGOs) to such victims.